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ITEM NO.38

COURT NO.9

SECTION XI

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 34066-34067/2009
(Arising out of impugned final judgment and order dated 04/09/2009
in CMRA No. 226233/2009 04/09/2009 in FA No. 31/1993 04/09/2009 in
CMA No. 16971/1997 04/09/2009 in FA No. 31/1993 passed by the High
Court Of Judicature at Allahabad)

HINDUSTAN AERONAUTICS LIMITED

Petitioner(s)

VERSUS

KRISHNA DULARI (D) THR LRS. & ORS

Respondent(s)

(with appln. (s) for c/delay in filing process fee and substitution
of deceased respondent and interim relief and office report)
(For final disposal)

Date : 28/03/2016 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE V. GOPALA GOWDA

HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Nikhil Nayyar,Adv.

For Respondent(s)

Mr. Anurag Kishore,Adv.

Mr. Gunnam Venkateswara Rao,Adv.

Mr. Rajesh Kumar,Adv.

T he Court made the following

O R D E R

Not taken up.

(VINOD KUMAR)

COURT MASTER (CHANDER BALA)

COURT MASTER